

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.489/2020**  
**Un-numbered Company Appeal (AT) No. \_\_\_/2020**  
**(F.No.03.01.2020/NCLAT/UR/24**

**In the matter of:**

Nirej V. Paul & Anr. .... Appellants

Versus

The Canning Industries Cochin Ltd. & 16 Ors. .... Respondents

Appearance: Ms. Pallavi Parmar, Advocate the Appellants.

**31.01.2020**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 03.01.2020 and the Office after scrutiny of the Memo of Appeal on 06.01.2020, intimated the defects to the Appellants on the same day and returned the Memo of Appeal to the Appellants on 08.01.2020. The Appellants re-filed the Memo of Appeal on 30.01.2020. It is stated in the Interlocutory Application (IA) that the Registry informed either to file Condonation of Delay Application or place on record the tracking or receiving report of impugned order because of limitation. Accordingly, the Application for Condonation of Delay was prepared and signed on 14<sup>th</sup> January, 2020 and the same was received on 15<sup>th</sup> January, 2020. Hence, there is delay of 17 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellants and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar